

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 153(ND)/2016
CA NO.

CORAM:


PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. R.VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.03.2017

NAME OF THE COMPANY: **Dakshaa INfrabuild Pvt. Ltd & Ors.**
V/s.
Rochee Resorts India Pvt. Ltd

SECTION OF THE COMPANIES ACT: 241/242, 243 & 213

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SAYANTAN MONDAL	ADVOCATE	} Petitioners	
2.	SHARIQ REYAZ	"		

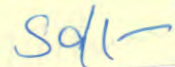
ORDER

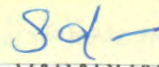
Learned counsel for the petitioner states that some talks for settlement are in progress.

Otherwise also the respondents have not put in appearance. The respondents are directed to file reply within four weeks with a copy in advance to the counsel opposite failing which their right to file reply shall be forfeited. Rejoinder, if any, be filed within two weeks thereafter.

If any, settlement is reached between the parties the same may be produced on record even before the date of hearing.

List on 17.04.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(R. VARADHARAJAN)
MEMBER (J)